

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No.6174/2023

BHOPAL MUNICIPAL CORPORATION

Appellant(s)

VERSUS

DR SUBHASH C. PANDEY & ORS.

Respondent(s)

(IA No.198051/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.198050/2023-STAY APPLICATION)

Date : 09-07-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Nidesh Gupta, Sr. Adv.
Mr. Vinod Kumar Shukla, Adv.
Mr. Sugam Mishra, Adv.
Mr. B C Bhatt, Adv.
Mr. Subham Pundhir, Adv.
Mr. Kishor Kumar Mishra, Adv.
Mr. Aditya Mishra, Adv.
Mr. Syed Miran Ahmad, Adv.
Mrs. Barnali Basak, Adv.
Mr. Satish Kumar, AOR

For Respondent(s) Respondent-in-person

Mr. Abhimanyu Singh, Adv.
Mr. Pashupathi Nath Razdan, AOR
Mr. Abhinav Shrivastav, Adv.
Mr. Mirza Kayesh Begg, Adv.
Ms. Maitreyee Jagat Joshi,, Adv.
Mr. Astik Gupta, Adv.
Ms. Akanksha Tomar,, Adv.
Mr. Argha Roy, Adv.
Ms. Ojaswini Gupta,, Adv.
Ms. Ruby, Adv.
Mr. Deepak Raj, Adv.

Mr. Raghav Sharma, Adv.
Mr. Salvador Santosh Rebello, AOR
Mr. Jaskirat Pal Singh, Adv.
Mr. Pranjal Pandey, Adv.
Mr. Puja Gill, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As indicated in order dated 1st December, 2023, we appoint National Environmental Engineering Research Institute (NEERI), Nehru Marg, Nagpur as the agency to verify whether the petitioner has made substantial compliance with the provisions of the Municipal Solid Waste Management Rules, 2016 (for short, '2016 Rules').

A copy of this order shall be forwarded to NEERI. Appropriate Scientist/Technical Officer shall be appointed by NEERI to do the work of coordination with the appellant. As soon as a Scientist/Technical Officer is appointed by NEERI, he will issue communication to the appellant. The appellant will provide not only the copies of affidavits filed in this Court but also other relevant material showing compliance of the provisions of 2016 Rules to the Officer appointed by NEERI.

We grant time of three months to NEERI to submit a detailed report about compliance made by the appellant of the provisions of 2016 Rules.

Needless to add the appellant will have to pay requisite charges to NEERI.

For the time being, we adjourn this appeal till 21st October, 2024.

NEERI to submit a report before the next date and supply soft copies thereof to the Advocate for the parties.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)